NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item No. 11

C.P. (IB)/300(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH **SH. H. V. SUBBA RAO**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **17.08.2023**

NAME OF THE PARTIES: **MICRO CAPITALS PRIVATE LIMITED V/S AARYA EQUITY (INDIA) PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016

ORDER

Mr. Lalit Pathale, Ld. Counsel for the Financial Creditor is present. None present for the Corporate Debtor. Ld. Counsel Financial Creditor seeks adjournment contending that the Arguing Counsel Mr. Lalit Joshi, is otherwise busy.

Arguing Counsel is directed to remain present in the Court on the next date of hearing and argue their Case, without fail.

Financial Creditor is directed to submit the latest balance sheet of the Corporate Debtor and the details of the assets and liabilities of the Corporate Debtor.

List this matter on Board on 04.10.2023, for further consideration and hearing.

Sd/- **Sd/-**

ANU JAGMOHAN SINGH **H. V. SUBBA RAO**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare